

6

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH,
NEW DELHI.

Date of Decision: 22.04.93

OA 2373/92

SMT. VEENA SURI & ANR. ... APPLICANTS.

Vs.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN.
HON'BLE SHRI S.R. ADIGE, MEMBER, (A).

For the Applicant ... SHRI S.K. SAWHNEY.

For the Respondents ... SHRI R.L. DHAWAN.

JUDGEMENT (ORAL)

(DELIVERED BY HON. MR. JUSTICE S.K. DHAON, VICE CHAIRMAN)

The husband of the applicant No.1 died in harness. He was in the occupation of Govt. accommodation No.202/A4, Basant Lane, New Delhi. The applicant No.1 & 2 are praying in this application to direct the respondents to permit the applicants to retain Railway Quarter in anticipation of the appointment of Applicant No.2 on compassionate ground. The applicant No.2 has been given appointment. The accommodation is still in the occupation of the applicants. It is not disputed that the applicant No.2 is entitled to the same type of accommodation, which is under his occupation. It appears that his prayer for allotment/regularisation of the allotment in respect of accommodation in question is pending consideration before the relevant authority.

.....2.

We direct the relevant Railway Authority to dispose of the representation of the applicant No.2 for regularisation/allotment of the accommodation in question on merits and in accordance with the law.

With these directions, the present application is disposed of finally but without any order as to costs.

Arfaly
(S.R. ADICE)
MEMBER (A)
22.04.93

Sury
(S.K. DHAON)
VICE CHAIRMAN
22.04.93